

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).5890/2024

(Arising out of impugned final judgment and order dated 08-04-2024 in MCRC No.402/2024 passed by the High Court Of Chhattisgarh At Bilaspur)

SUNIL KUMAR AGRAWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 100708/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 3403/2024 (II-C)

(IA No.48444/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 48445/2024 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 6963/2024 (II-C)

(IA No. 116806/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 116808/2024 - EXEMPTION FROM FILING O.T., IA No.116805/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikas Pahwa, Sr. Adv.
Mr. Nikhil Varshney, Adv.
Mr. Tushar Giri, Adv.
Mr. Sahil Bhalai, AOR
Mr. Siddharth Anil Khanna, Adv.
Mr. Ritik Arora, Adv.
Mr. Shivam Mishra, Adv.
Mr. Sriharsh Raj, Adv.
Mr. Kartik Sharma, Adv.
Ms. Namisha Jain, Adv.
Ms. Nancy Shamim, Adv.
Mr. Devashish Chauhan, Adv.
Mr. Murshlin Ansari, Adv.

Mr. Manu Sharma, Adv.
Mr. Kumar Vaibhaw, Adv.

Mr. Abhuday Sharma, Adv.
Ms. Somaya Gupta, Adv.
Ms. Devina Sehgal, AOR

Ms. Rajwant Kaur, Adv.
Ms. Amandeep Kaur, Adv.
Ms. Rajni, Adv.
Ms. Isha Singh, Adv.
Ms. Anjali Singh, Adv.
Mr. Aditya Santosh, Adv.
Mr. Vishnu Sankar, Adv.
Mr. Sriram P., AOR

For Respondent(s) Mr. Suryaprakash V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Priyanka Tyagi, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned senior counsel/counsel for the petitioners as well as learned Additional Solicitor General of India on behalf of the Directorate of Enforcement (ED).
2. The petitioners seek bail in Crime No.ECIR/RPZO/09/2022 dated 29.09.2022, registered at the Directorate of Enforcement, Zonal Office, Raipur, Chhattisgarh for the offences punishable under Sections 3 and 4 of the Prevention of Money Laundering Act, 2002 and Sections 384 and 120B of the Indian Penal Code, 1860.
3. On 17.05.2024 and 08.07.2024, the matters were heard at a considerable length and after taking notice of the relevant facts and circumstances, this Court *prima facie* found that the petitioners had made out a case for their enlargement on interim bail. Accordingly, they were directed to be released on interim bail, subject to their furnishing bail bonds to the satisfaction of

the Special Court, Raipur, Chhattisgarh.

4. On some of the factual and legal issues, which require further consideration after the interim bail was granted, we have heard learned senior counsel/counsel for the petitioners as well as learned Additional Solicitor General representing the Directorate of Enforcement at a considerable length.

5. Keeping in view the facts and circumstances of this case, we are satisfied that the petitioners deserve to continue on bail during the pendency of the trial. Consequently, the orders dated 17.05.2024 and 08.07.2024 are made absolute.

6. The special leave petitions are, accordingly, disposed of.

7. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR